

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF APEEJAY TEA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Apeejay Tea Limited
2.	Date of incorporation of corporate debtor	27/04/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27108WB1995PLC071253
5.	Address of the registered office and principal office (if any) of corporate debtor	15 Park Street Kolkata West Bengal, 700016 India
6.	Insolvency commencement date in respect of corporate debtor	18 th October, 2019
7.	Estimated date of closure of insolvency resolution process	15 th April, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Samya Sengupta Registration No.- IBBI/IPA-001/IP-P00098/2017-2018/10198
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Todi Chambers, 2, Lal Bazar Street, Room No. - 204 & 205, Kolkata- 700001 Email- samyax@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Todi Chambers, 2, Lal Bazar Street, Room No. - 204 & 205, Kolkata- 700001 Email- cirp.apeejaytea@gmail.com
11.	Last date for submission of claims	01 st November, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es)- N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Apeejay Tea Limited** on **18th October, 2019**



The creditors of **Apeejay Tea Limited**, are hereby called upon to submit their claims with proof on or before 01st November 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Samya Sengupta

Interim Resolution Professional

Date: 19th October, 2019

Place: Kolkata

Registration No:- IBBI/IPA-001/IP-P00098/2017-2018/10198

